

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7315/2020

(Arising out of impugned final judgment and order dated 01-02-2019 in LPA No. 2924/2010 passed by the High Court Of Gujarat At Ahmedabad)

S AD VIDYA MANDAL & ANR.

Petitioner(s)

VERSUS

HEMANT C JADHAV & ORS.

Respondent(s)

(IA No. 44248/2020 - EXEMPTION FROM FILING O.T.)

Date : 07-06-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE SANDEEP MEHTA
(VACATION BENCH)For Petitioner(s) Mr. Anchit Bhandari, Adv.
Mr. K. Paari Vendhan, AORFor Respondent(s) Mr. Ashutosh Kumar Singh, Adv.
Mrs. Manju Singh, Adv.
Mr. Mithilesh Kumar Singh, AORUPON hearing the counsel the Court made the following
O R D E R

Prima facie, we are of the view that the issue regarding maintainability of LPA before the High Court is covered by the decision in LIC V/s. Nandini J. Shah (2018) 15 SCC 356.

At the request of learned counsel for the respondent(s), list this matter on 23.07.2024.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS(KAMLESH RAWAT)
ASSISTANT REGISTRAR